

[Smt. Indira Gandhi]
Family Planning; Shri Vithal Gadgil, Minister of State (Defence Production) in the Ministry of Defence; and Dr. V. A. Seyid Muhammad, Minister of State in the Ministry of Law, Justice and Company Affairs.

13.39½ hrs.

PAPERS LAID ON THE TABLE

ORDINANCES ISSUED BY THE PRESIDENT UNDER ARTICLE 123 (2) OF THE CONSTITUTION

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123 (2) of the Constitution:—

- (i) The Income-tax (Amendment) Ordinance, 1975 (No. 8 of 1975) promulgated by the President on the 9th September, 1975.
- (ii) The Election Laws (Extension to Sikkim) Ordinance, 1975 (No. 9 of 1975) promulgated by the President on the 9th September, 1975.
- (iii) The Indian Railways (Amendment) Ordinance, 1975 (No. 10 of 1975) promulgated by the President on the 25th September, 1975.
- (iv) The Payment of Bonus (Amendment) Ordinance, 1975 (No. 11 of 1975) promulgated by the President on the 25th September, 1975.
- (v) The Equal Remuneration Ordinance, 1975 (No. 12 of 1975) promulgated by the President on the 26th September, 1975.

- (vi) The Regional Rural Banks Ordinance, 1975 (No. 13 of 1975) promulgated by the President on the 26th September, 1975.
- (vii) The Motor Vehicles (Amendment) Ordinance, 1975 (No. 14 of 1975) promulgated by the President on the 26th September, 1975.
- (viii) The Voluntary Disclosure of Income and Wealth Ordinance, 1975 (No. 15 of 1975) promulgated by the President on the 8th October, 1975.
- (ix) The Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (No. 16 of 1975) promulgated by the President on the 17th October, 1975.
- (x) The Bonded Labour System (Abolition) Ordinance, 1975 (No. 17 of 1975) promulgated by the President on the 24th October, 1975.
- (xi) The Unit Trust of India (Amendment) Ordinance, 1975 (No. 18 of 1975) promulgated by the President on the 31st October, 1975.
- (xii) The Imports and Exports (Control) Amendment Ordinance, 1975 (No. 19 of 1975) promulgated by the President on the 4th November, 1975.
- (xiii) The Smugglers and Foreign Exchange Manipulators (Forfeiture) of Property Ordinance, 1975 (No. 20 of 1975) promulgated by the President on the 5th November, 1975.

- (xiv) The Payment of Wages (Amendment) Ordinance, 1975 (No. 21 of 1975) promulgated by the President on the 12th November, 1975.
- (xv) The Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (No. 22 of 1975) promulgated by the President on the 16th November, 1975.
- (xvi) The Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975 (No. 23 of 1975) promulgated by the President on the 29th November, 1975.
- (xvii) The Delhi Rent Control (Amendment) Ordinance, 1975 (No. 24 of 1975) promulgated by the President on the 1st December, 1975.
- (xviii) The Parliamentary Proceedings (Protection of Publication Repeal) Ordinance, 1975 (No. 25 of 1975) promulgated by the President on the 8th December, 1975.
- (xix) The Press Council (Repeal) Ordinance, 1975 (No. 26 of 1975) promulgated by the President on the 8th December, 1975.
- (xx) The Delhi Land Holdings (Ceiling) Amendment Ordinance, 1975 (No. 27 of 1975) promulgated by the President on the 8th December, 1975.
- (xxi) The Prevention of Publication of Objectionable Matter Ordinance, 1975 (No. 28 of 1975) promulgated by the President on the 8th December, 1975.
- (xxii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Ordinance, 1975 (No. 29 of 1975) promulgated by the President on the 12th December, 1975.

[Placed in Library. See No. Lt-9944/76]

PRESIDENT'S PROCLAMATION IN RELATION TO
UTTAR PRADESH AND PRESIDENTIAL ORDER
AND REPORT OF THE GOVERNOR OF
UTTAR PRADESH

THE MINISTER OF HOME
AFFAIRS (SHRI K. BRAHMANANDA
REDDY): Sir, I beg to lay on the Table—

- (1) A copy of the Proclamation (Hindi and English versions) dated the 30th November, 1975 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G. S. R. 572 (E) in Gazette of India dated the 30th November, 1975, under article 356 (3) of the Constitution.
- (2) A copy of the Order (Hindi and English versions) dated the 30th November, 1975, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G. S. R. 573 (E) in Gazette of India dated the 30th November, 1975.
- (3) A copy of the Report dated the 29th November, 1975, of the Governor of Uttar Pradesh to the President (Hindi and English versions).

[Placed in Library, See No. Lt-9945/76]

ANNUAL REPORTS ON THE WORKING OF NATIONALISED BANKS FOR THE PERIOD ENDED THE 31st DECEMBER 1974, STATEMENTS re. RESULTS OF MARKET LOAN FLOATED BY GOVERNMENT AND ISSUE OF 5-3/4 PER CENT BONDS, 1985

THE MINISTER OF STATE
IN-CHARGE OF REVENUE AND
BANKING (SHRI PRANAB KUMAR
MUKHERJEE) : Sir, I beg to lay on
the Table :